JOINT/ SELECT COMMITTEE REPORTS OF LEGISLATIVE ASSEMBLY -1924

The Indian Income-tax (Amendment)Bill

List of Reports of Salect or Joint Committees trusented in the Legislative (seembly in 1924.

crial	Sh	ort title of the Pill.	Date of presentation.	Rema
1.	The C	entral Board of Revenue Fill.	18.2.24 .	
•	The I	ndian Coinage Fill.	18.2.24.	
•	The I	maien Penel Code Amendment Pill.	19.2.24.	
••	The I	Indian Tariff (Amendment) Bill.	26.2.24.	
5.	The I	indian Income-tax(Amendment) Bill.	10.3.24.	
6.	The I	Indian Penal Code (Amendment) Bill (age of Coby Dr. Hari Singh Gour.	nsent) 15.3.24.	
7.	The S	Steel Industry (Frotestion) Bill.	30.5.24.	
8.	The I	Imperial Bank of India Bill.	8.9.24.	•
9.	The I	Indian Criminal Law(Amendment) Bill.	10.9.24.	
10.	The I	Indian Merchant Shipping (Amendment) Bill.	11.9.24.	
11.	The I	and Customs Bill.	11.9.24.	

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Indian Income-tix Act, 19:2, for certain purposes was referred, have considered the Bill and have now the Lonour to submit this our Report, with the Bill as amended by us annexed thereto.

After careful examination of the four main objects of the Bill we are satisfied of the necessive for the amendments proposed. We desire, however, to make it clear that clause 2 (row clause 3) is not intended to be, and should not be, used for the purpose of directly taking Provident Funds of private companies and firms which should continue to be immune from assessment to income-tax, otherwise than by deduction at the source of income-tax upon their income from investments, and from assessment to super-tax altogether. We have received an assurance on behalf of Government that there is no intention of naking any inpovation in this respect

We now proced to explain the more important of the amendments which we have made in the Bill

2 C ause 2 and clause 8 (now clause 9).—Clause 8 of the Bill as introduced provided that any notice or requisition under the Act might in the case of an association be served on any member

thereof. This appears to us to be unsuitable in such a case. 'or example, as that of a club, and we have accordingly provided for service on the principal officer of any such association. This has involved the insertion of a new clause (clause 2) which makes a slight ameridment in the definition of "principal officer" contained in section 2 of the Act for the purpose of enabling the use of the phrase in connection with an association other than a public association. The subsequent clauses of the Bill have been re-numbered accordingly.

- 3. (lause 9 (now clause 10).—We think that the period of one month, provided by this clause as originally framed, would in many cases not be sufficiently long to enable an assessee to take advantage of the provisions of sub-section 3 of section 66 of the Act. We have accordingly increased this period of limitation to six months and have provided that the period shall not commence to run until the assessee has received notice of the Commissioner's refusal to state a case.
- 4. The Bill was published in the Gazette of India, dated the 9th February 1924.
- 5. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.

BASIL P. BLACKETT.

M. A. JINNAH.

W. S. J. WILLSON.

HUGH G. COCKE.

PURSHOTAMDAS THAKURDAS

B. DAS.

A. TOTTENHAM.

GULAM BARI.

S. C. GHOSE.

DELMI:

7he 10th March, 1924.

[Words printed in italics indicate the amendments suggested by the Committee.]

A BILL

Further to amen: the Indian Income-tax Act, 1922, for certain purposes.

WHEREAS it is expedient further to amend the Indian Income-tax Act, 1922, for certain XI of 1922, purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Income-tax (Amendment)

Bhort title and commencement.

- (2) Sections 4, 5, 6 and 10 shall not come into force until the first day of April, 1924.
- 2. In clause (12) of section 2 of the Indian Income-las Act, 1922 (here-XI of 1923.

 Amendment of section 2, Act XI of soud Act), after the words 1922.

 "any other public body or" the word "any" shall be inserted.
- 3. In section 3 of the said Act, for the words

 Amendment of section 3, Act XI of tion and Hindu undivided family, company, firm and other association of individuals, shall be substituted.
- 4. In clause (10) of suin-section (3) of sec-Amendment of section 4 of the said Act, the tion 4, Act XI of words "or any Provident 1922. Insurance Society to which the Provident Insurance Societies Act, 1912. is, v of 1912. or, but for an exemption under that Act, would be, applicable" shall be omitted.
- Amendment of section 15 of the said

 Act. the words or to any
 Provident Fund which omplies with the provisions of
 the Provident Insurance V of 1912.

Societies Act, 1912, or has been exempted from the provisions of that Act " shall be omitted.

- 6 In section 25 of the said Act,— Amendment of section 25, Act XI of 1922.
 - (a) in sub-section (1) for the words and figures "commenced after the 31st day of March, 1922" the words and figures on which income tax was not at any time charged under the provisions of the Indian Incometax Act, 1918" shall be substituted; VII of 1918 and
 - (b) in sub-section (3; the words "which was in existence at the commencement of this Act, and "shall be omitted.
- 7. In section 55 of the said Act, for the words "individual, unregistered firm, being undivided family or company" the words "individual, Hindu undivided family, company, unregistered firm or

other association of individuals, not being a registered firm," shall be substituted.

- Amendment of section 56, Act XI of 1922.

 Amendment of section 56, Act XI of 1922.

 words "individual, unregistered firm, Hindu undivided family or company" the words "individual, Hindu undivided family company, unregistered firm or other association of individuals" shall be substituted.
- Amendment of section 63, Act XI of 1922.

 Act, after the words "member of the family" the words "and, in the case of any other association of indiriduals, he addressed to the principal officer thereof" shall be added.
- Amendment of section 66, Act XI of 1922.

 Amendment of section 66, Act XI of 1922.

 the date on which he is served with notice of the refusal" shall be inserted.
- Retrospective effect. sections 3, 7 and 8 shall have effect as if they had been made on the first day of April, 1923, and incometax and super-tax shall be deemed to have been chargeable for the year commencing on that date in respect of the income, profits and gains and of the total income, respectively, of the previous year of every a-sociation of individuals, not being a company or a registered firm, at the rate or ratea applicable for that year to the total income of an individual.

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GOVERNMENT OF INDIA. LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the Bill further to amend the Indian Income-tax Act, 1922, for certain rurposes.

(Bill as amended.)